

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

LOK SABHA

UNSTARRED QUESTION No. 1079

TO BE ANSWERED ON 26th JULY, 2021/ SRAVANA 04, 1943 (SAKA)

FREEZING OF INVESTMENT BY NSDL

1079: SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the National Securities Depository Ltd. (NSDL) has frozen Rs.45000 crore black money investment through Mauritius;
- (b) if so, the details thereof;
- (c) whether the Government has any data about how much amount came in the country through Mauritius route in the last five years;
- (d) if so, the details thereof; and
- (e) whether any inquiry has been done to check genuineness of these investments and if so, the details thereof?

ANSWER

SHRI PANKAJ CHAUDHARY

MINISTER OF STATE FOR FINANCE

(a) & (b): In a matter pertaining to issuances of Global Depository Receipt (GDR) by certain Indian listed companies, the market regulator, Securities and Exchange Board of India (SEBI), vide Order dated June 16, 2016, had directed depositories to freeze certain beneficiary accounts of some entities, which received underlying shares on conversion/ cancellation of specified GDRs.

(c) & (d): The details of Foreign Portfolio Investments (FPI) and Foreign Direct Investments (FDI) made by foreign investors through Mauritius in the last five years is as under:

Financial Year	Net FPI Investment	FDI Inflows
	(In Rs. Crore)	(In Rs. Crore)
2016-17	-14,290	105,587
2017-18	-75,995	102,492
2018-19	-71,904	57,139
2019-20	-62,749	57,785
2020-21	-11,155	41,661

Source: Department for Promotion of Industry and Internal Trade and Securities and Exchange Board of India

(e): Foreign Portfolio Investors (FPIs) are registered and regulated under the SEBI (FPI) Regulations 2019 and are required to comply with the provisions of the said Regulations. Entities receiving FDI have to comply with reporting requirements as laid down by Reserve Bank of India (RBI). Enforcement Directorate and Income Tax Department take appropriate actions in case of persons, who are found to be involved in violation of the provisions of various Acts administered by them and relevant to the specific foreign investments.
